

district was affected by severe drought. The only source of irrigation in this area is electric tubewells run by Government and privately. The supply of electricity is so poor that it is not even supplied for two hours daily. Rabi crops were damaged by hailstorms and kharif crops were destroyed because of severe drought and irregular power supply.

Therefore, I urge the Government to provide adequate funds to the Government of Uttar Pradesh to ensure twelve hours power supply in Badaun district and to provide relief to drought affected people.

(v) Need to connect Phulparas in Madhubani district of Bihar with STD line.

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Speaker, Sir, the construction work of telecommunication tower in Phulparas block headquarters in Madhubani district of Bihar has been completed in March, 1993 and necessary equipments have been installed there but STD services are still being provided there through code number of Jhanjharpur as a result of which people of Phulparas are facing lots of difficulties in making STD calls. They do not get the line on time. STD code number has not been allotted to Phulparas so far.

Therefore, I would request the Government to allot STD code number to Phulparas immediately and provide STD service to the people.

(vi) Need to sanction funds for the upkeep of National Highways running through Assam

[English]

SHRI UDDHAB BARMAN (Barpeta) : The condition of the National Highways running through Assam is very bad. The work regarding the improvement of the National Highways and their maintenance have not been encouraging.

It is known that the total length covered by National Highways in the State is around 2030.7 kilometres. These Highways have to bear very heavy load of traffic because of the special geographical location of the State. These Highways, to say the least, are the life line for the six North Eastern States. For many of these States in the North Eastern region the road communication is virtually the only means for surface communications.

But the allotment of funds required every year for repair works of the National Highways and also for works of original nature are very inadequate. The damages done by flood waters are growing. But the Union Government so far is not responding to the growing needs.

In view of the above, I urge upon the Central Government to release the requisite amount of funds so that timely repair work on these Highways would be handled smoothly and quickly.

(vii) Need to provide more financial assistance to Haryana Government for providing relief to the people affected by floods in Bhiwani district

[Translation]

SHRI JANGBIR SINGH (Bhiwani) : Mr. Speaker, Sir, I would like to draw the attention of the Central Government towards the heavy damage caused in Haryana due to floods. There has been heavy loss of life and property this year. The flood situation in the State is still very grave. The Government has not taken any solid steps to tackle the situation. In the districts like Kurukshetra, Kaithal, Sirsa, Hissar, Bhiwani and Rohtak, the flood water had spread upto miles. As a result thereof, standing crops worth crores of rupees were severely damaged. Adequate efforts were not made to rescue the people and cattle marooned in flood water. The foodgrains in the villagers' houses had also got destroyed due to entering of flood water there. The people have become affected with diseases like dysentery and jaundice due to drinking of dirty and contaminated water. 4 to 9 feet deep water is standing in village Charkhi under sub division Dadri of district Bhiwani. The villagers have left the village. The relief fund provided by the Central Government for the people of flood affected areas is inadequate.

I would, therefore, request the Central Government that adequate financial assistance should be provided for clearance of the flood water, rehabilitations of the displaced people, providing clean drinking water and medicines to the people in flood affected areas.

(viii) Need to protect the interests of workers engaged in glass factories in Firozabad town of Uttar Pradesh.

SHRI PRABHU DAYAL KATHERIA (Firozabad) : Mr. Speaker, Sir, at present there are about 562 glass factories in Firozabad. Mostly child labourers and women work in those fac-

tones. Even-though a strict law was enacted by the Government to stop exploitation of child labourers, it has not been checked fully till now. The owners of the units force the labourers to work for 12 hours instead of the fixed period of 8 hours. I would like to request the Government that it should make arrangement for providing gumboots to the labourers working in front of the hot furnaces and should prepare a draft in consultation with the private factory owners, under which they should be provided free medical aid. When hot glass is taken out of furnace, it is equivalent to hot iron. Earlier, there had been incidents in which the labourers died as hot glass fell on them.

I would, therefore, like to request the Central Government that it should take necessary steps

14-08 hrs.

The Lok Sabha re-assembled after Lunch at eight minutes past Fourteen of the Clock.

(MR. DEPUTY SPEAKER in the Chair)

JAMMU AND KASHMIR BUDGET—1993-94 AND DEMANDS FOR GRANTS (JAMMU AND KASHMIR), 1993-94

MR. DEPUTY SPEAKER: The House shall now take up further discussion and voting on the Demands for Grants (Jammu and Kashmir) for 1993-94. The time allotted for this is two hours and the time taken is two minutes by Shri Madan Lal Khurana. Shri Madan Lal Khurana was on his legs and he will continue his speech.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): Sir, I have one request to make. Yesterday, as per the Business Advisory Committee decision, we were supposed to sit till 7 o'clock in the evening. But, ultimately because of some Members saying that today we should not sit and from tomorrow onwards we should start sitting late, we adjourned early. I would like to request that today at least we should continue the business before us minimum till 7 o'clock in the evening.

SHRI SRIKANTA JENA (Cuttack): One amendment Sir. The minimum should be maximum.

for the welfare of these exploited and downtrodden labourers.

[English]

MR. SPEAKER: The next item in the agenda is the Jammu and Kashmir Budget. I think Shri Khurana can speak on this after lunch otherwise there will be break in his speech.

12-54 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

MR. DEPUTY SPEAKER: Somehow yesterday the House was not in that mood; but today the House is in a mood to sit for long hours.

SHRI RAMESH CHENNITHIALA (Kottayam): What about the Departmental Committees? At 6 o'clock there is a meeting of the Departmental Committee on Commerce. That should also be postponed.

MR. DEPUTY SPEAKER: Let us take it up now.

[Translation]

SHRI MADAN LAL KHURANA (SOUTH DELHI): Mr. Deputy Speaker, Sir, I am grateful to you for giving me the opportunity to start discuss on the third Jammu & Kashmir Budget. We had discussed this budget, including the supplementary Budget, six times but without any outcome. The suggestions given by us are merely printed in the books and are not implemented.

I would like to give two examples here. We have been making a demand for several years that until the performance report of last year is given, this budget has no meaning. What was the amount allocated during 1991-92 and